

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00392/2014
Cuttack this the 22nd day of May, 2014

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Paramananda Patra
Aged about 62 years
S/o. late Harihar Patra
Retired Cabin Master under SMR/East Coast Railway/Bhadrak
Permanet resident of Vill-Bagamara
PO-Geltua
PS/Dist-Bhadrak, Odisha

...Applicant

By the Advocate(s)- M/s.N.R.Routray
Smt.J.Pradhan
T.K.Chaudhury
S.K.Mohanty

-VERSUS-

Union of India represented through the

1. The General Manager
East Coast Railway,
E.Co.R.Sadan
Chandrasekharpur
Bhubaneswar
Dist-Khurda
2. Senior Divisional Operating Manager
East Coast Railway
Khurda Road Division
At/PO-Jatni
Dist-Khurda
3. Sr.Divisional Personnel Officer
East Coast Railway
Khurda Road Division
At/PO-Jatni
Dist-Khurda
4. Sr.Divisional Financial Manager
E.Co.Rly
Khurda Road Division
At/PO-Jatni
Dist-Khurda

Rusia

...Respondents

By the Advocate(s)-Mr.T.Rath

ORDER(Oral)

R.C.MISRA, MEMBER(A)

Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel, on whom a copy of this O.A. has been served appearing on behalf of the Respondent-Railways and perused the records.

2. Applicant is a retired employee under the Respondent-Railways.

He has approached this Tribunal seeking the following relief.

- i) To direct the Respondents to grant 2nd financial upgradation under the MACP Scheme w.e.f. 1.09.2008 in PB-1 with GP of Rs.2800/- and fix the pay as per RBE No.103/2008;
- ii) And to direct the Respondents to issue revised PPO
- iii) And to direct the Respondents to pay the consequential financial benefits i.e., arrear salary, leave salary, DCRG, commuted value of pension and pension with 12% interest for the delayed period of payment.

3. During the course of hearing, Shri Routray submitted that the applicant ventilating his grievance ~~he~~ has submitted a representation dated 5.11.2013 to the Senior Divisional Personnel Officer (Res.No.3)

Rath

5
with a copy being forwarded to Senior Divisional Operating Manager (Res.No.2) and having received no response, he has approached this Tribunal for redressal of his ~~grievance~~ ^{grievance}. On the other hand Shri Rath submitted that he has no specific instruction about the pendency of any such representation. I feel that since a representation filed on 5.11.2013 is still pending, it is required to direct the concerned authorities to consider the matter first on the basis of merit of the case.

3. Having regard to the submissions made by the learned counsel for both sides, I direct Respondent Nos. 2, 3 and 4 to consider the representation dated 5.11.2013 of the applicant and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order. If during the process of consideration, it is found that the claims are due and admissible under the rules, the same may be extended to the applicant within a further period of thirty days from the date of disposal of the representation.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

5. As agreed to by both the sides, copy of this order along with paper book of O.A. be sent to Respondent Nos. 2,3 and 4 at the cost of



the applicant for which Shri Routray undertakes to file the postal requisites by 24.5.2014. Free copy of this order be made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

BKS